

**DIVISION BENCH**

**ITEM NO.177**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**MA NO.31/2021 & IA NO.20/2022 IN CP No.16/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 6<sup>th</sup> February, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>LUCKNOW DIOCESAN TRUST ASSOCIATION V/S AGRA DIOCESAN TRUST ASSOCIATION &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Deepak Maurya, Adv.

*: For the Petitioner*

Sh. Krishna Dev Vyas, Adv.

*: For the Respondents*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** At the outset the Ld. Counsel representing the Petitioner seeks to withdraw the present petition.
- 2.** Ld. Counsel representing the Respondents does not have any objection to the said withdrawal.
- 3.** In view of the statement made by the Ld. Counsel representing the Petitioner, the present petition is dismissed as withdrawn. All pending applications are disposed off accordingly.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**6<sup>th</sup> February, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*